

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

8.

**IA 1661(MB)2024 IN  
C.P. (IB)/533(MB)2023**

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

MS. LAKSHMI GURANG  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.04.2024**

NAME OF THE PARTIES: Yashraj Containeurs Limited

SECTION: 10 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016

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**ORDER**

1. Mr. Karan Desai, Ld. Counsel for the applicant present.
2. **IA-1661(MB)2024:** This is an Application filed under Section 22(3) and (4) of the Code for replacement/appointment of IRP Mr. Manish Motilal Jaju with another RP namely, Shri. Ajit Kumar.
3. The first CoC meeting of the Corporate Debtor held on 22.03.2024. The CoC with 100% voting approved the name of Shri. Ajit Kumar as Resolution Professional of the Corporate Debtor, for replacing the existing IRP Mr. Manish Motilal Jaju. The CoC is directed to clear the outstanding payment of the IRP, if any, within a period of two weeks.
4. In view of the above, this bench hereby appoints Shr. Ajit Kumar, as Resolution Professional. The outgoing IRP is directed to hand over the

charge to the newly appointed RP. Accordingly, IA-1661(MB)2024 is  
**allowed and disposed of.**

Sd/-  
**ANU J. SINGH**  
**Member (Technical)**

Sd/-  
**LAKSHMI GURANG**  
**Member (Judicial)**